

Government of Himachal Pradesh
Department of Health and Family Welfare

No. HFW-A-A(3)5/2021

Dated: 21-05-2021

NOTIFICATION

The Governor of Himachal Pradesh is satisfied that the neighbouring states of Himachal Pradesh are threatened with the outbreak of dangerous epidemic disease, namely Mucormycosis, among immune-compromised patients, especially COVID-19 patients being treated with steroids and that the ordinary provisions of law for the time being in force are insufficient for the purpose. Now, therefore, in exercise of powers conferred by section 2 of the Epidemic Diseases Act, 1897, the Governor of Himachal Pradesh is pleased to make the following regulations, namely:-

1. These regulations may be called 'The Himachal Pradesh Epidemic Diseases(Mucormycosis) Regulations, 2021' and shall remain valid for a period of one year from the date of publication.
2. In these Regulations, unless the context requires 'Epidemic Disease' shall mean the Mucormycosis.
3. All the healthcare facilities (Government and Private) will follow the guidelines for screening, diagnosis, management of Mucormycosis, issued by MoHFW(GoI)/ICMR/ State Government and as amended from time to time.
4. All the healthcare facilities (Government and private) will report each and every suspected or confirmed case of Mucormycosis to Health Department through concerned Chief Medical Officer.
5. No person/institution or organization will spread any information or material for management of Mucormycosis without prior permission from Health Department, Himachal Pradesh
6. No person/institution or organization will use any print/electronic or any other form of media for Mucormycosis without prior permission from Health Department, Himachal Pradesh
7. Notice for disobeying the Notification: A committee under the Chairmanship of Chief Medical Officer will be constituted in each district, which will have specialists of Internal Medicine, Ophthalmology, ENT and Epidemiology as members to review any disobeying by any person/institution or organization of the notification or any order issued under these regulations. If disobeying is proved, a notice would be issued by the Chief Medical Officer of concerned district against such person/institution or organization, indicating the offence/irregularity conducted as per this notification.

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8. The reply of person/institution or organization received against the notice will be reviewed by the aforementioned District Committee. If reply is not received within stipulated time of receipt of the notice or if the reply is found unsatisfactory by the Committee and it is confirmed that the person/institution or organization has disobeyed regulations, the concerned Chief Medical Officer will take the necessary action against the delinquent person/institution or organization as per section 3 of the Epidemic Diseases Act, 1897.
9. Penalty: Any person/institution or organization disobeying these Regulations or order issued under these Regulations shall be deemed to have committed an offence punishable under section 188 of Indian Penal Code (45 of 1860).
10. Protection to persons acting under these Regulations: No suit or legal proceedings shall lie against any person for anything done or intended to be done in good faith under these regulations.
11. These regulations shall come into force at once.

By Order

Amitabh Avasthi, IAS
Secretary (Health) to the
Government of Himachal Pradesh
Dated: 21-05-2021

Endst No. : As above

Copy to the:

1. All the Administrative Secretaries, Himachal Pradesh.
2. All the Divisional Commissioners, Himachal Pradesh.
3. All the Deputy Commissioners, Himachal Pradesh.
4. All Principals of Medical Colleges, Himachal Pradesh.
5. The Mission Director, National Health Mission, H.P., Shimla-9
6. The Director, Health Services, H.P., Shimla-9
7. The Director, Medical Education & Research, H.P., Shimla-9.
8. All the Chief Medical Officers, Himachal Pradesh.
9. The Private Secretary to the Secretary (Health) to the Government of Himachal Pradesh for information, please.


Special Secretary (Health) to the
Government of Himachal Pradesh